Circular

Subject: Instructions for intimations regarding Cash transactions while acquiring immovable / movable properties – regarding.

Of late, it has been observed that officials of this Ministry are informing about hand loans taken from their friends/relatives/parents etc. in the matters of acquiring immovable / movable properties and are not providing any documentary proof in this regard. Even though copies of written statements of lenders of hand loans are being provided by the employees, it has been felt that such intimations are not transparent to the required level. Hence, it is felt that the system of intimations is required to be streamlined so that the submitted intimations will be more transparent and fair.

2. It is therefore decided that all financial transactions reported under CCS (Conduct) Rules, 1964 must be done through Cheques/other digital mode only and official concerned shall submit affidavits, in original, and copies of PAN cards of lenders of such loans/financial assistance along with supporting documents of such transactions.

3. The above instructions to be noted for strict compliance.

This issues with the approval of CVO, MCA.

(B.P. Pant)
Deputy Secretary (Vigilance)

To
1. All officers/staff of Ministry of Corporate Affairs.
2. SFIO/CAT/NCLT and NCLAT/CCI/IICA
3. All field offices of RDs/ROCs/OLs, Ministry of Corporate Affairs.
4. Guard File.

Copy to: e-governance Cell, MCA for uploading the above circular in 'Employees Corner'.